

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 152
50/241-242/PB/2018

IN THE MATTER OF:

Sh. Anshuman Rai & Ors.

... Applicant/Petitioner

Vs.

M/s. Heritage Hospitals Limited & Ors.

... Respondent

Order under Section 241-242

Order delivered on 15.10.2019

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner: Ms. Shreya Kohli, Mr. Anish Gupta, Advocates.

For the Respondent: Mr. Adarsh Tripathi, Adv for R-2, 6.

ORDER

Learned counsel for the petitioners and respondent No. 2 make a statement that they need short time to place on record the settlement agreement which is duly executed on 04.10.2019 the copy of same handed over to ld. Counsel for the shareholders who have filed an application for intervention.

List for further consideration on 06.12.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)